

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1117/2010

(Arising out of impugned final judgment and order dated 01/09/2009
in WP No. 9468/2005 passed by the High Court Of Bombay)

CITY INDL.DEVEPT. TH:MNG DIRECTOR

Petitioner(s)

VERSUS

PLATINUM ENTERTAINMENT & ORS.

Respondent(s)

(With appln.(s) for directions and interim relief and office
report)

(For final disposal)

WITH

SLP(C) No. 1215/2010

(With appln.(s) for directions and Interim Relief and Office
Report)

SLP(C) No. 1290/2010

(With appln.(s) for directions and Interim Relief and Office
Report)

Date : 10/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Mr. B.H. Marlapalli, Sr.Adv.

Mr. A. S. Bhasme,Adv.

For Respondent(s)

Mr. Vikas Singh, Sr.Adv.

Mr. J.P. Cama, Sr.Adv.

Mr. Venkatesh, Adv.

Ms. Deepeika Kalia, Adv.

Mr. Kapish Seth, Adv.

Mr. Dhruv Chopra, Adv.

Mr. Anuj Agarwala, Adv.

Mr. Lakshmi Raman Singh,Adv.

Mr. Shankar Chillarge, Adv.

Mr. Aniruddha P. Mayee,Adv.

Ms. Asha Gopalan Nair, Adv.

Mr. Aniruddha P. Mayee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Hearing concluded.

Judgment reserved.

(Sukhbir Paul Kaur)
Court Master

(Sneh Lata Sharma)
Court Master

BOOKS REFERRED :

2007 (4) SCC 635 (PARA 5 AT 639)
1979 (3) SCC 489
2007 (9) SCC 593
2007 (10) SCC 674
2011 (5) SCC 29
2012 (10) SCC 1
1980 (4) SCC 1
2003(8) SCC 567 (PARA 13, 20 AND 36)
2005 (12) SCC 77 (PARA 36, 41 AND 60)
2003 (1) SCC 212 (PARA 2 AND 5)